Attention:
Assessee having Central Excise & Service Tax Disputes

A golden opportunity
One stop solution for tax dispute resolution

SABKA VISHWAS
(Legacy Dispute Resolution)
SCHEME, 2019
For Service Tax and Central Excise
Make a New Beginning!

Scheme valid till 31st December, 2019
Avail the golden opportunity, now. Say goodnight to sleepless nights, spend time with the family and not the law courts. The scheme is a boon that helps you concentrate on your business. You save both time and money and get peace of mind.

BENEFITS UNDER THE SCHEME

- Total waiver of interest & penalty
- Immunity from prosecution

Cases pending in Litigation, Appeal, Enquiry, Investigation and Audit:

(a) Duty less than ₹ 50 Lakh : Pay only 30% of the duty
(b) Duty more than ₹ 50 Lakh : Pay only 50% of the duty

In case of tax arrears:

(a) Duty less than ₹ 50 Lakh : Pay only 40% of the duty
(b) Duty more than ₹ 50 Lakh : Pay only 60% of the duty

If you voluntarily disclose any past dues then simply pay the due amount only

For scheme details visit www.cbic-gst.gov.in

Central Board of Indirect Taxes and Customs
O/D The Assistant Commissioner Central Goods & Service Tax Division
G.T. Road, Batala-143505 Ph: 01871-242225 email: id: batala-gstjal@gov.in